

procure 50 coaches from India, but there are certain conditions which are under examination. The Phillippine order is under execution.

(d) During the fifth plan period Integral Coach Factory has planned to manufacture 750 coaches per annum subject to the availability of funds.

Project for extraction of oil from Coal

6841. SHRI D. D. DESAI:
SHRI F. GANGADEB:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether a Japanese firm has shown interest in putting up a plant for the liquification of coal into petroleum;

(b) whether Government have appointed a Committee under DGTD to identify industries which could change over from fuel oil to coal; and

(c) if so, the broad outlines thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) Two Japanese firms, Mitsui Company and Mitsubishi Company have given their ideas to the Department of Mines for the setting up of a coal liquification plant. Tests on Indian coal with the assistance of experts from the two companies are in progress.

(b) and (c). A Standing Committee on furnace oil with Secretary and Director General Technical Development as Chairman and with representatives from Ministries of Petroleum and Chemicals, Railways, Steel and Mines, Central Water and Power Commission has been constituted. Industrial Adviser D.G.T.D. is the Member Secretary of the Committee. The Committee

will, *inter alia*, recommend measures for reducing consumption of furnace oil in the country without inhibiting industrial production, lay down principles for allocation of furnace oil, oversee the implementation of the measures for curbing consumption of furnace oil; watch the progress of availability of coal to industries which on technological considerations can switch over to coal in place of furnace oil; scrutinise all new demands from consumers for furnace oil etc. The Committee has formed a sub-committee on the substitution of furnace oil by coal.

Agreement between O&NGC and N.O.C. of Iraq

6842. SHRI D. D. DESAI:
SHRI P. GANGADEB:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether O&NGC is to render any kind of assistance to Iraq National Oil Company under the Contract signed on the 20th August, 1972;

(b) if so, facts thereof;

(c) whether Iraq National Oil Company would bear all the cost; and

(d) if so, whether O&NGC would be paid for its services through its right to purchase certain specified quantities of crude oil at a concessional prices?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) to (d). Under the Contract signed on August 22, 1973, the Oil and Natural Gas Commission is to render specified technical, financial and commercial services to Iraq National Oil Company (INOC) in respect of the exploration for and the exploitation of petroleum in an area of 4175 sq. kms. in Iraq, the marketing of petroleum produced therefrom etc. In the event

of commercial discovery and production, all cost would be recoverable from INOC, and the ONGC will be remunerated for its services through its right to purchase certain specified quantities of crude oil produced from the area at a concessional "guaranteed sale price".

Clearance of Major Irrigation Projects in Orissa from C.W.P.C.

6843. SHRI D. K. PANDA: Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) the names and number of major irrigation projects in Orissa which are pending for clearance from the Central Water and Power Commission with special reference to such projects of Ganjam District till March, 1974 and the new projects under survey;

(b) whether Jeran-Harabhang Irrigation Project of Ganjam District in Orissa has been given clearance by the C.W.P.C.;

(c) if so, when and if not, the reasons thereof; and

(d) whether any time limit has been fixed or guiding principles laid for clearance from C.W.P.C. to expedite speedy implementation of such projects?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI SIDDHESHWAR PRASAD): (a) The following 2 major irrigation projects of Orissa were pending with the Central Water and Power Commission at the end of March, 1974:

Name of Project	District benefited
Bagh	Phulbari
Badanalla	Koraput

No major irrigation project pertaining to Ganjam District was pending with the Commission for clearance till the end of March, 1974.

26 projects are reported to be currently under investigation in Orissa. A statement giving the names of these projects is attached.

(b) and (c). The integrated Joro-Harabhangl project which was earlier cleared by the Central Water and Power Commission and Technical Advisory Committee of the Planning Commission in 1970 has been freshly investigated by the Government of Orissa. The State Government have since split up this project into three medium irrigation schemes namely Joro, Harbhangl and Padma. The project reports of Joro and Harbhangl have been received in the Central Water and Power Commission and are under examination in the Commission in consultation with the State Government. The project report of Padma project has not so far been received in the Commission from the Government of Orissa.

(d) No specific guidelines or time limit has been fixed for clearance of irrigation projects by the Central Water and Power Commission. Every effort is, however, made by the Commission to clear the projects in the minimum possible time depending upon their completeness in regard to the technological and other details.

Statement

NAMES OF PROJECTS UNDER INVESTIGATION

1. Aunli
2. Tikara
3. Singadajore
4. Sunkharai
5. Lodani
6. Kansabahal
7. Barasua
8. Gumandi
9. Telengar